

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF U.P.STATE SPINNING COMPANY LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	U.P.STATE SPINNING COMPANY LIMITED
2.	Date of incorporation of corporate debtor	20 August 1974
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN – U17111UP1974SGC003964
5.	Address of the registered office and principal office (if any) of corporate debtor	VASTRA BHAWAN SHARDA NAGAR KANPUR NAGAR UTTAR PRADESH Kanpur UP 208025
6.	Insolvency commencement date in respect of corporate debtor	22 rd October'2019
7.	Estimated date of closure of insolvency resolution process	18 th April'2020 (180 days from the commencement of Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	ANUPAM TIWARI REGD. NO.: IBBI/IPA-003/IP-N00018/2017-18/10131
9.	Address and e-mail of the interim resolution professional, as registered with the Board	W-37, M.I.G., Keshav Nagar, Juhi Gaushala, Kanpur-208014 (U.P.), E-Mail: tiwari.anupam23@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	W-37, M.I.G., Keshav Nagar, Juhi Gaushala, Kanpur-208014 (U.P.), E-Mail: cirpupstate@gmail.com
11.	Last date for submission of claims	05 th November'2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: NA

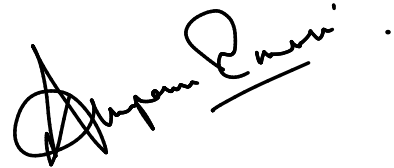
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **U.P.STATE SPINNING COMPANY LIMITED** on **22nd October'2019**.

The creditors of **U.P.STATE SPINNING COMPANY LIMITED**, are hereby called upon to submit their claims with proof on or before **05th November'2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

The existing Directors and managers of the Corporate Debtor are requested to ensure compliance of provisions of Section 17 of the Insolvency and Bankruptcy Code'2016. All existing Bankers/Financial Institutions maintaining the accounts of the Corporate Debtors are requested to ensure compliance of Sec.17(1)(d) of the Code.



Date : 24th October' 2019
Place : Kanpur, India

Anupam Tiwari
Interim Resolution Professional
Regd. No. IBBI/IPA-003/IP-N00018/2017-18/10131
W-37, M.I.G., Keshav Nagar, Juhi Gaushala,
Kanpur-208014